

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2370/2016

[Arising out of impugned final judgment and order dated 13-10-2015 in FA No.194/1998 passed by the High Court of Judicature at Allahabad]

MAHENDRA PRASAD

PETITIONER(S)

VERSUS

JAG PATTI DEVI

RESPONDENT(S)

Date : 12-12-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Ms. Varun Singh, Adv.
Mr. Nitin Saluja, AOR
Ms. Parijat, Adv.
Ms. Bhumi Sharma, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. The petitioner challenges the judgment and order dated 13.10.2015 in First Appeal No.194/1998 passed by the High Court of Judicature at Allahabad, titled "*Mahendra Prasad vs. Jag Patti Devi*".

2. The facts of the case are that the marriage *inter-se* the parties was solemnized in the year 1987. The Matrimonial Suit filed by the petitioner-husband is of the year 1995. The Courts below have concurrently dismissed the petitioner-husband's petition seeking divorce on the ground of cruelty.

3. We are of the considered view that, in the interest of justice and in the interest of the parties, the petitioner shall take fresh steps for service on the respondent within a period of one week.

4. In the event steps are taken, issue fresh notice, returnable on 30.01.2026. Let the notice be also served through the concerned Station House Officer.

5. Dasti service, in addition, is permitted.

6. In the notice itself, let it be mentioned that the respondent is required to file the counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)